# IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
# CHENNAI

REGIONAL BENCH – COURT NO. I

**Service Tax Appeal No. 41845 of 2014**

(Arising out of Order-in-Appeal No. 71/2014 (M-III) ST dated 01.05.2014 passed by the Commissioner of Central Excise and Service Tax (Appeals), 26/1, Mahatma Gandhi Marg, Nungambakkam, Chennai – 600 034)

**M/s. Hosur Municipality** **: Appellant**
No. 1, Bangalore Bye Pass Road,
Hosur, Krishnagiri District – 635 109

**VERSUS**

**Commissioner of Central Excise** **: Respondent**
Chennai-III Commissionerate
26/1, Mahatma Gandhi Marg, Nungambakkam, Chennai – 600 034

**APPEARANCE:**

Shri M. Karthikeyan, Learned Advocate for the Appellant

Shri M. Ambe, Deputy Commissioner for the Respondent

**CORAM:**

**HON'BLE MR. P. DINESHA, MEMBER (JUDICIAL)**
**HON'BLE MR. M. AJIT KUMAR, MEMBER (TECHNICAL)**

**FINAL ORDER NO. 40808 / 2023**

DATE OF HEARING/DECISION: 15.09.2023

**Order : [Per Bench]**

The Ld. Advocate for the appellant submits a copy of the Discharge Certificate in Form No. SVLDRS-4 issued to the assessee under the Sabka Vishwas (Legacy Dispute Resolution) Scheme ('SVLDR Scheme' for short), 2019 and requests that the present appeal may be deemed to be withdrawn in terms of Section 127 (6) of the Finance Act, 2019 for availing the benefit of the SVLDR Scheme.

2. In terms of sub-section (6) of Section 127 of the Finance Act, 1994, the appeal is dismissed as the same is deemed to be withdrawn.

(Dictated and pronounced in the open court)

Sd/-

**(M. AJIT KUMAR)**
MEMBER (TECHNICAL)

Sd/-

**(P. DINESHA)**
MEMBER (JUDICIAL)

Sdd